

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 114

IA Nos. 260/2024, 273/2024, 813/2024, 932/2024
and
CP (IB) No. 309/Chd/J&K/2023

IN THE MATTER OF:

J & K Integrated Textiles Park Ltd.

...Petitioner

Vs.

Silklon Processors Pvt. Ltd.

...Respondent

Under Section: 7, IBC 2016, 65(1), 60(5), R 11 NCLT Rules, 2016

Order delivered on 17.04.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Ms. Swati Saluja, Advocate (Proxy)

For the Respondent : Ms. Preeti Yadav, Advocate (Proxy)

ORDER

In view of the Resolution of Members of the Bar dated 16.04.2024, the Advocates have abstained from Court work today.

A compliance affidavit has been filed on behalf of the Intervener/applicant in IA No. 260/2024 vide Diary No. 00366/1 dated 13.03.2024. The same is taken on record. Ld. Counsels for the parties are directed to make compliance of the last order, if any, at least one week before the next date of hearing. List on 13.05.2024.

Sd/-

Sd/-

(UMESH KUMAR SHUKLA)
MEMBER (T)

(HARNAM SINGH THAKUR)
MEMBER (J)

Preeti